

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.

[SHRI GADILINGANA GOWD in the Chair]

RE. STRIKE OF TEA GARDEN WORKERS IN WEST BENGAL

SHRI S. M. BANERJEE (Kanpur): I have a submission to make.

MR. CHAIRMAN : You should write to the speaker and get his permission.

SHRI S. M. BANERJEE : I have written to the Speaker. I have given call attention notice to the Speaker. Since he was unable to admit two call attention notices a day, he has to consider it. Two lakh tea garden workers of West Bengal are on strike and the Labour Minister should issue a statement.

DR. MAITREYEE BASU (Darjeeling): Please allow us to tell the House what is happening there because I am just coming back from that place..... (Interruptions).

MR. CHAIRMAN : I shall look into the matter.

SHRI S. M. BANERJEE : The entire economy of West Bengal will be affected.*

MR. CHAIRMAN : I am not allowing anything. Nothing will go on record.

श्री मधु सिमये (मुगेर) : आप मेरी बात सुन लीजिए। बिहार राज्य में इस वक्त राष्ट्र-पति शासन है। मैं आपसे निवेदन करना चाहता हूँ कि आप गृह मंत्री जी को कहें कि मुगेर में 151 लोगों की मृत्यु गंगा में एक बोट के डूब जाने से हुई है, ऐसी खबर अखबारों में छपी है, मेरे पास तार भी आए हैं, लेकिन वहाँ का जिला मैजिस्ट्रेट कहता है कि इस तरह की कोई घटना नहीं हुई है। जिस तरह से आपने हरिजन विधायिका के बारे में जांच करके खबर दी थी, उसी तरह से मंत्री महोदय 151 लोगों के बारे में जानकारी हासिल करके सदन को अवगत करायें।

SHRI S. M. BANERJEE : Under rule 340 we can raise this matter.

MR. CHAIRMAN : The hon. Member should seek the permission of the Speaker. Papers to be laid.

14.08 hrs.

PAPERS LAID ON THE TABLE

Not Re: Enquiry into Trombay Unit of Fertilizer Corporation

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table a note regarding appointment of a Commission to enquire into certain lapses in Trombay Unit of Fertilizer Corporation of India Limited. [Placed in Library. See No. LT-1692/69.]

National Mineral Development Corporation Government Report and Annual Report

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATHA RAO) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (1) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi, for the year 1967-68.
- (2) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1693/69].

Notifications Under Customs Act, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI

*Not recorded.

JAGANNATH PAHADIA : On behalf of Shri P. C. Sethi, I beg to lay on the Table :-

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:

(i) G. S. R. 1833 (Hindi version) published in Gazette of India dated the 2nd August, 1969 together with an explanatory memorandum.

(ii) G. S. R. 1836 published in Gazette of India dated the 29th July, 1969.

[Placed in Library. See No. LT-1694/69].

(2) A copy of Notification No. G. S. R. 1780 (English version) and G. S. R. 1782 (Hindi version) published in Gazette of India dated the 26th July, 1969, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1695/69].

(3) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :

(i) G. S. R. 1776 published in Gazette of India dated the 26th July, 1969 together with an explanatory memorandum .

(ii) G.S.R. 1830 and 1831 (Hindi version) published in Gazette of India dated the 2nd August, 1969 together with an explanatory memorandum.

[Placed in Library. See No. LT-1696/69.]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th August, 1969, agreed without any amendment to the Salaries

and Allowances of Members of Parliament (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 7th August, 1969."

14.11 hrs.

RE. STRIKE OF TEA GARDEN WORKERS IN WEST BENGAL—Contd.

MR. CHAIRMAN : We shall now take up further clause-by-clause consideration of the Lokpal and Lokayuktas Bill.

SHRI S. M. BANERJEE (Kanpur) : I rise on a point of order under rule 340. The hon. Ministers concerned have laid certain papers on the Table of the House and now there is going to be clause-by-clause consideration of the Lokpal and Lokayuktas Bill. Now we are on the second stage of the Bill. I rise on a point of order under rule 376 (2) that the business before the House be adjourned under rule 340, so that we could have a discussion on the strike of about two lakhs of tea garden workers in West Bengal. It is a serious situation. I would request you to adjourn the debate on the Bill and allow a discussion on the tea garden workers' strike. I want that the Union Labour Minister should come and make a statement. I would request you and through you the hon. Minister of Parliamentary Affairs that the Union Labour Minister should come and make a statement.

SHRI BENI SHANKER SHARMA (Banka) : I support Shri S. M. Banerjee's demand. The whole economy of West Bengal is involved in this. It is a very important issue and we should be allowed to discuss it.

SHRI S. M. BANERJEE : Where is the Union Labour Minister ? He should make a statement.

When there was a jute strike, Shri B. R. Bhagat went to Calcutta. Today, let the Union Labour Minister go to Calcutta.

श्री शिव चन्द्र झा (मधुबनी) : इससे हिन्दुस्तान का एक्सपोर्ट अफेक्टेड होने जा रहा है। मन्त्री महोदय का वक्तव्य इस पर आना चाहिए। नहीं तो हमारा काल अटेंशन मंजूर कीजिए।